

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (D.B.) No. 502 of 2019**

Nirmal Bilung

.... Appellant

-Versus-

The State of Jharkhand

..... Respondent

**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA  
HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant :

M/s. Ramawatar Choubey

For the State :

M/s. Shree Prakash Jha

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

**I.A. No. 4955 of 2019**

07/ 09.07.2020. Heard learned counsel for the appellant and the learned counsel for the State on the Interlocutory Application filed by the appellant for granting bail during the pendency of this appeal.

Though this appellant was charged for the offences under Sections 395 and 412 of the Indian Penal Code but he has been convicted and sentenced only for the offence under Section 412 of the Indian Penal Code.

Learned counsel for the appellant has submitted that the appellant is in custody since the date of arrest i.e. on 11.12.2015 itself and in the similar circumstances the other co-accused has been granted bail.

In the facts and circumstances of this case, we are inclined to release the appellant, Nirmal Bilung, on bail. Accordingly, the appellant named above is directed to be released on bail during the pendency of this appeal, on furnishing bail bond of Rs.10,000/- (ten thousand), with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge, Simdega, in connection with S.T. No. 64 of 2016.

The aforesaid interlocutory application stands allowed.

**(H.C. Mishra, J.)**

**(Rajesh Kumar, J.)**